

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. OA 1478 of 96

Present : Hon'ble Mr. Justice S.N.Mallick, Vice-Chairman

Hon'ble Mr.S.Dasgupta, Administrative Member

PRANAB KR. DUTTA

VS

UNION OF INDIA & ORS.

For the applicant : Mr.B.C.Sinha, counsel

For the respondents: Ms.B.Ray, counsel

or

Heard on : 3.6.98

Order on : 3.6.98

O R D E R

S.Dasgupta, A.M.

This application was filed seeking an order setting aside a charge memo dated 20.12.95 which was served on the applicant. The facts of the case are that the applicant who was working in the S.E. Rly. retired from service w.e.f. 31.12.95 and just about 10 days before his retirement a charge memo dated 20.12.95 was served on him for certain alleged misconducts. The applicant is seeking quashing of the charge memo.

2. When the case came up for admission hearing we heard both the counsel. The 1d. counsel for the applicant submitted that the applicant would be satisfied if the proceedings initiated against the applicant are brought to a conclusion in a time bound manner. The 1d. counsel for the respondents submitted that the enquiry into the charges against the applicant is nearing completion.

3. In view of the foregoing submissions we dispose of the application at the stage of admission itself finally with a direction to the respondents to bring the proceedings initiated against the